

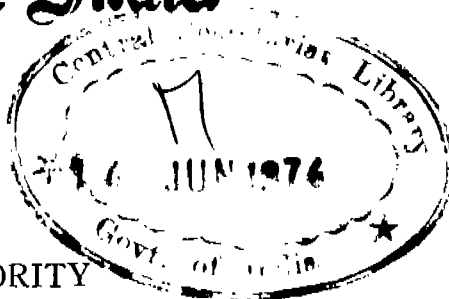


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असाधारण
EXTRAORDINARY

भाग II—खण्ड 1
PART II—Section 1
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नई दिल्ली, सोमवार, मई 20, 1974/वैशाख 30, 1896

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NEW DELHI, MONDAY, MAY 20, 1974/VAISAKHA 30, 1896

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed
as a separate compilation.

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (Legislative Department)

New Delhi, the 20th May, 1974/Vaisakha 30, 1896 (Saka)

The following Act of Parliament received the assent of the President on the 19th May, 1974, and is hereby published for general information:—

THE CONSTITUTION (THIRTY-THIRD AMENDMENT) ACT, 1974

[19th May, 1974]

An Act further to amend the Constitution of India

BE it enacted by Parliament in the Twenty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Thirty-third Amendment) Act, 1974. Short title.

2. In article 101 of the Constitution, in clause (3),—

(1) for sub-clause (b), the following sub-clause shall be substituted, namely:— Amendment of article 101.

“(b) resigns his seat by writing under his hand addressed to the Chairman or the Speaker, as the case may be, and his resignation is accepted by the Chairman or the Speaker, as the case may be,”;

(2) the following proviso shall be inserted at the end, namely:—

“Provided that in the case of any resignation referred to in sub-clause (b), if from information received or otherwise and after making such inquiry as he thinks fit, the Chairman or the

Speaker, as the case may be, is satisfied that such resignation is not voluntary or genuine, he shall not accept such resignation.”.

Amend-
ment of
article
190.

3. In article 190 of the Constitution, in clause (3),—

(1) for sub-clause (b), the following sub-clause shall be substituted, namely:—

“(b) resigns his seat by writing under his hand addressed to the Speaker or the Chairman, as the case may be, and his resignation is accepted by the Speaker or the Chairman, as the case may be,”;

(2) the following proviso shall be inserted at the end, namely:—

“Provided that in the case of any resignation referred to in sub-clause (b), if from information received or otherwise and after making such inquiry as he thinks fit, the Speaker or the Chairman, as the case may be, is satisfied that such resignation is not voluntary or genuine, he shall not accept such resignation.”.

K. K. SUNDARAM,
Secy. to the Govt. of India.